

## **HIGH COURT OF CHHATTISGARH AT BILASPUR**

### **MEMORANDUM**

No. 7267 /Vig./2024

Bilaspur, dated 04/05/2024

To,

- (1) The District and Sessions Judge, Balod/ Baloda-Bazar/ Balrampur at Ramanujganj/ Bemetara/ Bastar at Jagdalpur/ Bilaspur/ Dakshin Bastar at Dantewara/ Dhamtari/ Durg/ Janjgir-Champa/ Jashpur at Jashpurnagar/ Kabirdham at Kawardha/ Kondagaon/ Koriya (Baikunthpur)/ Korba/ Mahasamund/ Mungeli/ Raigarh/ Raipur/ Rajnandgaon/ Surguja at Ambikapur/ Surajpur/ Uttar Bastar (Kanker).
- (2) The Principal Judge/I Additional Principal Judge/II Additional Principal Judge/III Additional Principal Judge, Family Court, Bilaspur/ Durg/ Raipur/ Janjgir-Champa.
- (3) The Judge, Family Court Bastar (Jagdalpur)/ Balod/ Baloda-Bazar/ Bemetara/ Dakshin Bastar (Dantewara)/ Dhamtari/ Jashpur/ Kabirdham (Kawardha)/ Uttar Bastar (Kanker)/ Kondagaon/ Korba/ Manedragarh/ Mungeli/ Mahasamund/ Raigarh/ Rajnandgaon/ Surajpur/ Surguja at Ambikapur.
- (4) The Special Judge under S.C. & S.T. (P.A.) Act, Bastar (Jagdalpur)/ Bilaspur/ Durg/ Jashpur/ Janjgir-Champa/ Korba/ Koriya (Baikunthpur)/ Raigarh/ Raipur/ Rajnandgaon/ Surguja at Ambikapur.
- (5) The Judge, Commercial Court (District Level), Raipur.


Sub: Regarding recirculate the prescribed proforma alongwith the said Circulars earlier issued for submitting the application regarding purchase/sale of the immovable/movable property following the provisions of Rule, 19 of the Chhattisgarh Civil Services (Conduct) Rules, 1965.

Ref: Circular no. 3960 dated 03.08.2005 and Circular no. 652 dated 20.01.2012.

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On the subject and reference cited above, I am to recirculate the prescribed proformas alongwith the Circular no. 3960 dated 03.08.2005 and Circular no. 652 dated 20.01.2012 earlier issued by the High Court of Chhattisgarh with a request to circulate it to all the Subordinate Judges in your District for submitting their application regarding purchase/sale of the immovable/movable property following the provisions of Rule 19 of the Chhattisgarh Civil Services (Conduct) Rules, 1965.

Encl : As above.

  
4-5-2024  
(Alok Kumar)  
Registrar (I. & E.) and (Vig.)

(71)

### Circular

**Subject:-** sell of movable or immovable property.

It is noticed that the Judicial Officers who want to sell out movable or immovable property do not submit the complete information about the said property, which causes delay in dealing the application.

I am to enclose herewith a copy of proforma with a requesting their application regarding sale of movable/immovable property the prescribed proforma.

By the order of Hon'ble Chief Justice

sd/-

(Arvind Shrivastva)  
Registrar General

{High Court of Chhattisgarh Bilaspur, Circular No.652/vig./2011, Bilaspur,  
dtd 20-01-2012}

#### Proforma

1. Name of the Officer - \_\_\_\_\_
2. Post held - \_\_\_\_\_
3. Place of posting - \_\_\_\_\_
4. Name of the sold article - \_\_\_\_\_
- 5(i) To Whom the property - \_\_\_\_\_  
is sold/is being sold
- (ii) Relation with the officer - \_\_\_\_\_  
in any
6. Name & Address of the - \_\_\_\_\_  
purchaser/would be purchaser
7. Cost of the article sold/  
to be sold ;



## PROFORMA

1. Name of the officer \_\_\_\_\_
2. Post held \_\_\_\_\_
3. Place of posting \_\_\_\_\_
4. Name of the sold article \_\_\_\_\_
- 5.(i) To whom the property  
is sold / is being sold \_\_\_\_\_
- (ii) Relation with the Officer,  
if any \_\_\_\_\_
6. Name & Address of  
the purchaser/would  
be purchaser \_\_\_\_\_
7. Cost of the article sold/  
to be sold \_\_\_\_\_
- 8.(1) In Case of a Vehicle (give details along with relevant documents) :
  - (a) Type of the vehicle \_\_\_\_\_
  - (b) Price on which the vehicle  
is sold or is going to be  
sold \_\_\_\_\_
- 8.(2) In case of immovable property :
  - (a) Location of property \_\_\_\_\_
  - (b) Details of property \_\_\_\_\_
  - (c) Total area \_\_\_\_\_
9. Mode of receiving payment  
(Cash /Draft /Cheque)  
Attach relevant document \_\_\_\_\_
10. Official relation with  
the purchaser \_\_\_\_\_

11. Details of the money \_\_\_\_\_  
received by the Officer

Officers are also requested to furnish the following documents along with the application:-

1. Copy of sale deed.
2. Copy of documents related to immovable property.
3. Copy of documents related to movable property.
4. Copy of valuation certificate, if property is got valued.
5. Copy of document showing transaction of amount.
6. \_\_\_\_\_
7. \_\_\_\_\_

[Documents applicable in case of selling out movable/immovable property, are required to be enclosed]

#### **DECLARATION**

I, \_\_\_\_\_, hereby declare that the above mentioned information, given by me are true to my personal knowledge & I shall be responsible for any dispute in this regard in future.

(Signature with date)

(46)

**Circular**

**Subject:- Purchase of movable or immovable property by judicial officers.**

It is noticed that the Judicial Officers who want to purchase movable or immovable property do not submit the complete information about the said property, which causes delay in dealing the application.

I am to enclose herewith a copy of proforma (with a request to circulate it to all the Subordinate Judges in your District) for submitting their application regarding purchasing/sale of immoveable/ moveable property in the prescribed proforma.

By the order of Hon'ble the Chief Justice

sd/-

(R.L.Jhanwar)

Registrar (Inspection and Enquiry)

{High Court of Chhattisgarh Bilaspur, Circular No. 3960, dated 03-08-05}

## **PROFORMA**

1. Name of the officer .....
2. Post held .....
3. Place of posting .....
4. Name of the article .....
5. In whose name property  
is purchased .....
6. Relation with the officer .....
7. Name & Address of  
the dealer/seller .....
8. Cost of the article .....
- 9.(1) **In Case of a Vehicle (give details along with relevant documents) :**
  - (a) Type of the vehicle .....
  - (b) Cost of the vehicle .....
  - (c) Registration fee .....
  - (d) Insurance fee .....
  - (e) Amount of Road Tax .....
- 9.(2) **In case of immovable property :**
  - (a) Location of property .....
  - (b) Details of property .....
  - (c) Total area .....
10. Source of the money,  
With relevant documents .....



11. Whether the article is .....  
purchased by taking loan Yes/No

**If yes, give the following details along with relevant documents:**

- (a) Name of the Bank .....
- (b) Amount of loan .....
- (c) Mode of repayment .....
- (d) Installment .....
- (e) Amount of installment .....
12. Official relation with .....  
the dealer/seller
13. **Details regarding Salary (attach salary slip):**
- (a) Gross Salary .....
- (b) Total deduction .....
- (c) Net Salary .....
14. **Details regarding money paid by the officer:**
- Total cost of article .....
- (-) Amount of loan .....
- Rest of the money .....
- Source of the rest money .....
- .....

Officers are also requested to furnish the following documents along with the application:-

1. Copy of the saving bank account.
2. Copy of cash memo
3. Papers related to loan.
4. Registration paper of the Vehicle
5. Insurance certificate of the Vehicle
6. Copy of sale deed.
7. Copy of document related to immovable property  
Application in case of purchasing movable/immovable property.

### **DECLARATION**

I, ..... hereby  
declare that the above mentioned information given by me are true to my  
personal knowledge & I shall be responsible for any dispute in this regard in  
future.

(Signature with date)